

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.298/TT/2013

Date:10.6.2015

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for 02 Nos 400 kV Line Bays at 400 kV Ranchi Sub-station for Raghunathpur TPS-Ranchi Transmission Line under “Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER” in Eastern Region for tariff block 2009-14 period.

Sir,

I am directed to refer to the Commission’s letter dated 9.12.2013 (copy enclosed) seeking certain information and to say that the requisite information is still awaited. **The aforesaid information may kindly be sent along with the following further information**, on affidavit, with advance copy to the respondents/beneficiaries, latest by 10.7.2015:-

- a) Details element-wise (i.e. land, building and civil work, T/L, sub-station etc.) and year-wise actual capital expenditure incurred up to 31.3.2014 along with the un-discharged liability corresponding to the elements of the asset, duly certified by an Auditor, along with all the revised tariff forms, for the purpose of truing up, in line with the provision of truing up in 2009 Tariff Regulations;
- b) Supporting documents for date of drawl, exchange rates and interest rates for each interest payment dates till the date of commercial operation for the asset;
- c) The computation of the IDC on cash basis and IEDC capitalized on cash basis for the asset, and penalty paid in lieu of default in the payment of interest, if any.
- d) Revised Cost Estimates along with the Revised apportioned approved cost, if any, duly approved by the competent authority;
- e) Whether entire amount of IDC and IEDC has been paid prior to COD?
- f) Year-wise details of liability discharged, corresponding to initial spares procured up to cut-off date;

- g) The petitioner has claimed tariff for line bays commissioned on 1.4.2013. Details of the associated transmission line of these line bays, i.e. Petition No. under which tariff for the associated transmission line has been claimed or actual status of commissioning if the petition has not been filed by the petitioner, as the case may be, along with financial data, if the commissioning dates of bays and its associated transmission line are different.

Yours faithfully,

Sd/-

(Dr. P.K Sinha)
Assistant Chief (Legal)